

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

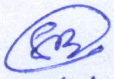
C.P(IB) No.398/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M**

Name of the Company	Mr. Suresh Padmanabhan -Vs-Tayo Rolls Ltd.		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Ratnanko Banerji, Sr. Adv.
2. Mr. Soorjya Ganguli, Adv.
3. Mr. Somdutta Bhattacharyya, Adv.

Corporate
Applicant


15/11/17

1. Archita Kundra Adv. ~~employees~~
2. Shakeel Mohammed Akhter
3. Vikash Singh, Adv.
4. Akash Sharma

archita
15/11/17

For Employees-

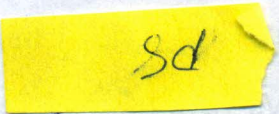
ORDER

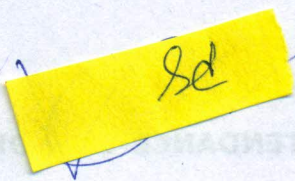
Ld. Counsel for the corporate applicant and the Ld. Counsel for the employees are present.

This is an application u/s 10 of the Insolvency and Bankruptcy Code, 2016 (I&B Code). Ld. Counsel of the operational creditor representing the workers of the company have submitted that a petition under section 9 of


I&B Code has been filed, which is not yet numbered. Office is directed to list both the case on the same date for further consideration.

List on 20/11/2017 for admission.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)

No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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20/11/17

Corporate
Representative

1. Mr. Anand Kumar Singh, Director
2. Mr. Anand Kumar Singh, Director
3. Mr. Anand Kumar Singh, Director

20/11/17

1. Anand Kumar Singh, Director
2. Anand Kumar Singh, Director
3. Anand Kumar Singh, Director
4. Anand Kumar Singh, Director

ORDER

This is an application under section 10 of the Insolvency and Bankruptcy Code, 2016 (IBC) for the appointment of a liquidator for the liquidation of the company. The company is a private limited company and is engaged in the business of manufacturing and selling of various types of machinery and equipment. The company has been declared insolvent by the court and the liquidator has been appointed by the court. The liquidator is directed to list the case on the same date for further consideration.